THE CONSTITUTION (SCHEDULED TRIBES) ORDER
(AMENDMENT) ACT, 2020
NO. 4 OF 2020

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of the Scheduled Tribes in the State of Karnataka.

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2020.

2. In the Constitution (Scheduled Tribes) Order, 1950, in the Schedule, in Part VI. —

Karnataka,

(a) in entry 38, for the words "Naikda, Nayaka", the words and brackets "Naikda, Nayaka (including Parivara and Talawara)" shall be substituted;

Short title.

Amendment of Constitution (Scheduled Tribes) Order, 1950.
(b) in entry 50, for the brackets and words "(in Uttar Kannada district)"; the brackets and words "(in Belagavi, Dharwad and Uttar Kannada districts)" shall be substituted.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.